

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 103  
IA No. 130/JPR/2022  
CP No. (IB)- 47/7/JPR/2019  
Under Section 7 of IBC, 2016

**In the matter of:**

**Punjab National Bank** **...Financial Creditor/Applicant**

**Versus**

**Suncity Handicrafts Pvt. Ltd.** **...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Vikas Jain, Adv.  
For the Respondent : Bhrigu Sharma, Adv.

**ORDER**

Heard Mr. Vikas Jain, Adv. appearing on behalf of the Petitioner/ Financial Creditor and Mr. Bhrigu Sharma, Adv. appearing on behalf of the Respondent/ Corporate Debtor. Earlier, it was submitted by the learned counsel for the Petitioner/ Financial Creditor that property belonging to Corporate Debtor has been sold and some amount has been received from the same. However, entire amount has not been recovered by the learned counsel for the Petitioner. Learned counsel for the Corporate Debtor seeks time to argue the case. List the matter on 18.11.2022.

*Sd*

(Prasanta Kumar Mohanty)  
Technical Member

*Sd*

(Deep Chandra Joshi)  
Judicial Member

September 30, 2022

HA